

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00643/2016

DATE OF ORDER: 12.08.2016

CORAM

HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Gangawasi Sharma S/o late Shri Tota Ram Sharma, aged about 51 years, R/o 204, 2nd Floor, Gurunanak Estate, Station Road, Kota - 324002. Transferred from Railway Senior Secondary School, Gangapur City to Chief Manager, Coach Repair Factory, Bhopal.

....Applicant
Mr. Mukesh Agarwal, counsel for applicant.

VERSUS

1. The Union of India through General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, West Central Railway, Kota.
3. Chief Personnel Officer / HRD, West Central Railway, Jabalpur.
4. Senior Divisional Personnel Officer, West Central Railway, Kota.
5. Mr. Devi Shankar, Officiating Principal, Railway Senior Secondary School, Gangapur City (Rajasthan).

....Respondents

ORDER

The matter relates to transfer of the applicant vide order dated 03.05.2016 (Annexure A/2), direction for relieving the applicant vide order dated 06.05.2016 (Annexure A/1) and relieving of the applicant vide order dated 10.05.2016 (Annexure A/3) from Kota Division to Bhopal Division in the Railways.



2. Heard. Counsel for the applicant at the very outset submits that the applicant has submitted a representation dated 23.05.2016 (Annexure A/4) before the General Manager, West

Central Railway, Jabalpur (respondent no. 1) against the said transfer on various grounds, which is still pending. Counsel for applicant further submits that the applicant will be satisfied if a direction is given to the respondent no. 1 to consider and decide the representation of the applicant within a stipulated time by a reasoned and speaking order.

3. In view of the submissions made by the counsel for applicant, it is deemed appropriate to dispose of this O.A. at the admission stage itself, without going into the merits of the case, lest it prejudice the case of either side, with the direction to the respondent no. 1 to consider and decide the representation of the applicant dated 23.05.2016 (Annexure A/4) by passing a reasoned and speaking order and communicate the same to the applicant at the earliest and preferably within a period of six weeks from the date of receipt of a copy of this order.

4. The applicant is also directed to submit a copy of this order along with a copy of paper book of the OA before the respondent no. 1 within a period of two weeks from today.

5. In view of the limited relief being granted, the requirement of issuing of notices to the respondents is dispensed with.

The Original Application is disposed of as above with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER